

SL No. 114

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-1-

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 78/2024/EZ

In The Matter of:

Abhrajit Roy Chowdhury

... Applicant

Versus

The State of West Bengal & Ors.

... Respondents



AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 08, THE MUNICIPAL COMMISSIONER, KOLKATA MUNICIPAL CORPORATION

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22 JUL 2024

Filed by

Sibojyoti Chakrabarti

SIBOJYOTI CHAKRABARTI

Advocate

The Kolkata Municipal Corporation

For The Respondent Number 08

Email: 9007035534

(M): subho.advocate@gmail.com



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AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 08, THE
MUNICIPAL COMMISSIONER, KOLKATA MUNICIPAL CORPORATION

I, Supriya Ghosh, S/o. Sri Brajaraj Ghosh, aged about - 45 years, faith-Hindu, by occupation- service and presently posted as Manager, Advertisement Department, Kolkata Municipal Corporation having office at 4A, Chowringhee Place, Roxy Building, 2nd floor, Kolkata-700013, do hereby solemnly affirm and submit as follows:-

1. That I am the Manager, Advertisement Department, Kolkata Municipal Corporation having office at 4A, Chowringhee Place, Roxy Building, 2nd floor, Kolkata-700013 and I have been duly authorized by the Kolkata Municipal Corporation is swear this affidavit on its behalf.

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2. That I am the respondent number 08, in the instant original application and I am well aware about the facts and circumstances of this application and I have gone through the original application.
3. That the issue relating to Advertisement Department of the KMC, as stated in paragraphs 2 and 3 of the original application the Advertisement Department of KMC did not accord any sanction to the private hoardings installed in and around Captain Bherry in recent past. As per record available in the KMC sanctions were given between 01.04.2006 to 01.03.2016.
4. That moreover it is also stated that KMC has no record whether these hoardings fall under Dag numbers and Mouzas as per the East Kolkata Wetland Management and Conservation Act, 2006 (in short the KKWA, 2006) and the matter was forwarded to the Chief Valuer and Surveyor Department, KMC for their opinion and in reply the Chief Valuer and Surveyor Department, KMC forwarded the existing location of hoardings and the land status but it is not clear that as to whether the hoardings are situated under the Dag number and Mouza situated within the jurisdiction of EKWMA, 2006.

Photocopy of the communication between the Advertisement Department and the office of the Chief Valuer and Surveyor Department KMC is annexed herewith and marked with the letter 'R-1'.



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A joint inspection was made by the EKWMA and Chief Valuer and Surveyor Department, KMC on 25.04.2024. The deponent seeks leave of this Hon'ble Tribunal to file the same at the time of hearing.

5. That it is humbly submitted that the EKWMA may kindly earmark the hoardings which specifically fall within the EKWMA Area as per the EKWMA Act, 2006 so that this department may take steps and initiate action accordingly.
6. That this deponent most respectfully humbly submits that the Kolkata Municipal Corporation will obey any Order/Orders as may be passed by the Hon'ble Tribunal.

Identified by me

Sibojyoti Chakrabarti
Advocate 22.07.2024
KMC

Ghosh
Deponent
(*Supriya Ghosh*)
Manager
Advertisement Deptt
K.M.C.



Solely Affirmed and
Declared before me U/S 139
CPC, U/S 297 (C) CRPC
[Signature]
Notary

SK. Nazrul Islam
Notary, Govt. of W.B.
Regn. No. 447/19
City Civil Court, Calcutta

22 JUL 2024

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VERIFICATION:

I, the deponent above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and as available in the office of the Kolkata Municipal Corporation and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 22nd Day of July, 2024.

Identified by me

Sibojyoti Chakrabarti
Advocate 22.07.2024

KMC

Subir Ghosh
Deponent
(*Subir Ghosh*)
Manager
Advertisement Deptt
K.M.C



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- 7 -

L-11151
11-24/11/23

THE KOLKATA MUNICIPAL CORPORATION

CHVVA
Spl. Mpl. Commr. (Rev.)
Ch. Manager (Advt.)
Manager (Advt.)

CHVVA
RECEIVED
Sl. No. 2,566
Date 19/12/23



Re: - Matter related to the commercial boardings installed in and around Captain Bhery having territorial jurisdiction of East Kolkata Wetland Management Authority.

Ch. Valuer & Surveyor Department forwarded a report along with drawing, sharing the existing locations of boardings and tabular form mentioning land status.

It is not clear from that report/table that either the boardings or Mouzas are situated under jurisdiction of EKWMA.

In this connection Ch. Valuer & Surveyor Department may be requested for joint inspection using their infrastructure with EKWMA to look into this matter and acknowledge this department whether these boardings are located under EKWMA jurisdiction.

²⁰
15/12/23
Deputy Manager (Advertisement)
Dy. Manager
ADVERTISEMENT DEPT
K.M.C.

[Signature]
15/12/23
Manager
Advertisement Deptt
K.M.C.

[Signature]
14/12/23
Chief Manager
Advertisement Deptt
K.M.C.

[Signature]
Special Municipal Commissioner
Kolkata Municipal Corporation
In (Advt.)

Pl. report whether the dogrus, as mentioned in the table belong to K.M.C.

- @BQ
26/12/2023

SAR(1)
Nd-58

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL EASTERN ZONE
BENCH, KOLKATA

O. A. NO. 78/2024/EZ

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Abhrajit Roy Chowdhury

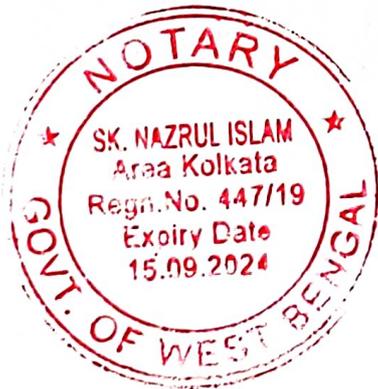
... APPLICANT

VERSUS

The State of West Bengal & Ors.

... RESPONDENT(S)

AFFIDAVIT ON BEHALF OF THE
RESPONDENT NUMBER 8, THE
MUNICIPAL COMMISSIONER,
KOLKATA MUNICIPAL
CORPORATION



SIBOJYOTI CHAKRABARTI

Advocate

The Kolkata Municipal
Corporation

For The Respondent Number
08

Email: 9007035534

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